

CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD BENCH

ALLAHABAD

ORIGINAL APPLICATION No. 1340 OF 1995

Allahabad The Day of 8th August, 1996

Hon. Dr. R.K. Saxena, Member (J)  
Hon. Mr S. Dayal, Member (A)

Surendra Mohan Saxena, son of  
Late Sri Gauri Sahai Saxena,  
resident of 25, M.I.G. Flats  
Prasad Nagar, New Delhi - Applicant  
(By Advocate Sri Anjani Kumar)  
Versus

1. Union of India through Secretary,  
Ministry of Finance, North Block,  
Central Secretariat, New Delhi

2. Central Board of Direct Taxes  
through its Secretary Department  
of Revenue, Ministry of Finance,  
New Delhi - Respondents

(By Advocate Sri Amit Ashthalkar)

ORDER BY DR. R.K. SAXENA, MEMBER (J)

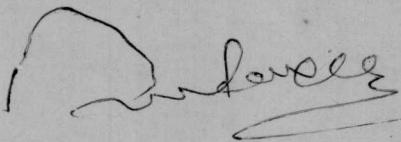
This O.A. is filed by Surendra Mohan Saxena. He seeks the relief in the form of direction to the Respondents to conclude the pending proceedings against him within the scheduled period of time. The Respondents had filed a reply explaining the reasons of delay and it was pointed out that the matter was under consideration of Union Public Service Commission. It was further ~~ad~~ that it would be expedited as soon as the papers are received back from the Union Public Service Commission.

2. The Misc. Application No. 1352/96 has been moved

on behalf of the applicant praying the dismissal of the O.A. because the relief which was sought, was already granted to the applicant. In such a situation, the O.A. is dismissed as withdrawn. No order as to cost.



MEMBER (A)



MEMBER (J)

RJ.